

File No. Policy-17/57/2021-CL-MCA भारत सरकार /Government of India कॉपॉरेट कार्य मंत्रालय /Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi 110001 Dated: 14.12.2021

To,

The DGCoA, All Regional Directors, All Registrar of Companies, All Stakeholders.

Subject: Clarification of holding of Annual General Meeting (AGM) through Video Conference (VC) or Other Audio Visual Means (OAVM)-reg.

Sir/Madam,

In continuation of Ministry's General Circular No. 20/2020 dated 05.05.2020, General Circular No. 02/2021 dated 13.01.2021 and General Circular No. 19/2021 dated 08.12.2021, it has also been decided to allow the companies who are proposing to organize AGMs in 2022 for the Financial Year ended/ending any time before/on 31.03.2022 through VC or OAVM as per the respective due dates by 30th June, 2022 in accordance with the requirements laid down in Para 3 and Para 4 of the General Circular No. 20/2020 dated 05.05.2020.

- 2. It is clarified that this Circular shall not be construed as conferring any extension of time for holding of AGMs by the companies under the Companies Act, 2013 (the Act) and the companies which have not adhered to the relevant timelines shall be liable to legal action under the appropriate provisions of the Act.
- 3. This issues with the approval of the Competent Authority.

Yours faithfully,

(KMS Narayanan) Deputy Director Tel.: 011-2338-7263

Copy to:

- 1. e-Governance Section and Web Content officer to place the Circular on MCA Website.
- 2. Guard File